

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

APPEAL No.55-58 OF 2024

G.Venkatesan
S/o. K.Gurusamy

... Appellant

Versus

The Chairman
Tamil Nadu Pollution Control Board
& 3 others

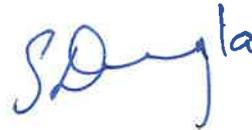
...Respondents

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CHENNAI

DATE: 26.08.2025



COUNSEL FOR RESPONDENT NO.4

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

APPEAL NOS.55-58 OF 2024

G.Venkatesan
S/o. K.Gurusamy,
No.19, Rasampalayam Main Street,
Avalpoondurai, Erode-638115 & others

... Appellant

VS

1) The Chairman
Tamil Nadu Pollution Control Board
NO.76 Anna Salai,
Guindy Chennai 6000032 & 3 others

... Respondents

REPLY FILED ON BEHALF OF THE 4TH RESPONDENT

The 4th respondent above named respectfully submits as follows:

- 1) The above appeal has been filed challenging the order dated 25.04.2024 passed by the Hon'ble Appellate Authority in Appeal No's. 11 & 12/2023 and 61 & 62/2023.
- 2) At the outset it is submitted that the appeals have been filed on false and frivolous grounds. The Hon'ble Appellate Authority has considered all the details relating to grant of consent to the respondent industry and found that the appellant has not made out any ground for interference.
- 3) The fourth respondent states that Appeal No.11 & 12/2023 have been filed by the appellant before the Hon'ble Appellate Authority challenging Consent to Establish (CTE) dated 11.12.2020 issued to the 4th respondent under Air and Water

For SIVASAKTHI MILK DAIRY
S. Palani
Partner

Act respectively. The appeals have been filed belatedly. Even while those appeals were pending, Consent to Operate (CTO) dated 14.12.2022 both under Air and Water Act have been issued to the fourth respondent which is also challenged in Appeal No.61 & 62/2023 respectively.

- 4) Before addressing the grounds raised in the appeal, this respondent is placing the sequence of events and information pertaining to grant of Consent to Operate in favour of the fourth respondent.
- 5) The fourth respondent is the owner of lands situate in S.No.716/5B and 717/2 Aval Poondurai Village Modakkurichi Taluk, Erode District measuring an extent of 2.75 ha. In order to establish a milk dairy industry in the aforesaid lands the fourth respondent initially made an application to the Director of Town and Country Planning, Aval Poondurai Town Panchayat on 12.03.2018 for change of land use from Agricultural to Non-agricultural purposes in non-planning areas as per the rules in force.
- 6) Based on the same, the Joint Director of Agriculture was addressed by DTCP to submit a report regarding the application to establish an industrial unit in that area. Accordingly, by proceedings dated 23.04.2018 the Joint Director of Agriculture, Erode submitted a report stating that there is no possibility of agricultural operations in the concerned land and that the excess water generated from the industry would be utilized for planting coconut trees. The

For SIVASAKTHI MILK DAIRY
S. Palanivel
Partner

report further stated that the application has been made on the ground that milk production is an allied industry to agriculture. The report was submitted in accordance with G.O.Ms.No.79 Housing and Urban Land Development Department dated 04.05.2017.

- 7) Subsequently, the Deputy Director of Town and Country Planning Salem, informed this respondent that since multiple blocks of construction are proposed, the permission for technical approval was being forwarded to DTCP, Chennai. Thereafter after due consideration this respondent was directed to remit the required fees by proceedings dated 22.10.2018 issued by DTCP, Salem referring to the proceedings of DTCP, Chennai dated 18.09.2018.
- 8) This respondent remitted the stipulated fees on 30.10.2018 and thereafter by DTCP, Salem proceedings dated 01.11.2018 the Building plan approval and Factory technical approval has been granted. Pursuant to the same, Aval Poondurai Town Panchayat directed this respondent to pay various charges like vacant land tax, building license fee etc., on 31.01.2019 and the same was paid on 04.02.2019 and 07.02.2019.
- 9) Upon completion of all the formalities, Aval Poondurai Town Panchayat granted approval for construction of factory building to the fourth respondent on 14.02.2019. Due to delay in financial approval, the Civil Contract of 4th respondent was postponed until February 2020. Therefore instead of

For SIVASARKTHI MILK DAIRY

S. Palanivel

Partner

implementing the project in two phases, the fourth respondent decided to execute the project as a single phase with capacity of 60 KLD.

10) It is relevant to mention that already this respondent had obtained Consent to Establish from Tamil Nadu Pollution Control Board on 02.01.2018 for establishment of the industry with capacity of 30 KLD. However, on account of executing the project in a single phase, this respondent applied for Consent to Establish (revised) and sought approval for production of 60KLD of milk. After due scrutiny, TNPCB granted revised consent to establish to the respondent on 11.12.2020 **(Annexure-I)**.

11) In pursuance of all these statutory permissions, Civil construction was being effected from February 2019 onwards openly with absolute transparency and with full knowledge of the general public. However, during the local body election campaign in 2022, a group of persons started a false propaganda against this respondent dairy project raising untenable health and pollution issues. A few members of the group sought for details of the project which was duly furnished. However, some persons apparently sent representation to the District Authorities, Erode as well as Pollution Control Board. After due inspection, the authorities informed this respondent that only construction work was in progress and the respondent must get consent to operate before commencing production.

For SIVASAKTHI MILK DAIRY
S. Palani
Partner

12) It is also relevant to mention that Aval Poondurai Town Panchayat has also issued a renewal of building permission on 18.04.2022 with validity up to 12.02.2025. The respondent has also obtained NOC from the Water Resource Department for drawl of ground water and the same has been periodically renewed (**Annexure-II**). The industry has also obtained FSSAI License valid up to 12.08.2027.

13) After completion of the work this respondent applied for consent to operate on 13.09.2022. Even when the application was pending consideration, a false propaganda was being made by a group of persons in an unethical manner. The management of this respondent repeatedly furnished all relevant materials and showed all statutory permission and informed the general public that unit is a state-of-the art unit with latest equipment's and as good as the Government AAVIN Milk Dairy. The group went on to agitate the issue by holding demonstration without obtaining approval from the local administration. In fact, a peace committee meeting was held on 03.10.2022 involving representatives from TNPCB-Erode, Police department, Aval Poondurai Town Panchayat office, Revenue department, industry association and the complainants. In spite of having been convinced in the meeting that industry will cause no harm to the environment, the group of persons left the meeting without signing the minutes of the meeting.

For SIVASAKTHI MILK DAIRY
S. Palaniappan
Partner

- 14) Finally, this respondent was issued with Consent to Operate by Tamil Nadu Pollution Control Board on 14.12.2022(**Annexure-I**). The industry completed their trial production in January 2023 and has started full-fledged production from February 2023 onwards.
- 15) The fourth respondent has installed latest pollution control equipments including Electronic Flow Meter for both inlet and outlet to measure flow of raw and treated effluents as well as energy meter and maintaining all Pollution Control standards. The Pollution Control Board officials are regularly inspecting and collecting samples for examination and there is absolutely no cause for any concern to the environment by virtue of running this unit. However, with an ulterior motive and to indulge in extortion the appeals were filed challenging the consent to operate granted to this respondent on 14.12.2022 before the Hon'ble Appellate Authority.
- 16) Independently, two other persons belonging to the applicant group who are keen on stalling the project of the fourth respondent one way or the other, filed O.A.No.58/2023 before this Hon'ble Tribunal, praying for directions to the Tamil Nadu Pollution Control Board to conduct inspection of the 4th respondent unit and take necessary steps to prevent adverse impact on the environment. This Hon'ble Tribunal by its order dated 18.07.2023 was pleased to observe that no such direction can be issued when the appellant had not challenged the consent granted by the pollution control board. (**Annexure-V**)

For SIVASAKTHI MILK DAIRY

S. Palanivel

Partner

- 17) Subsequently by communication dated 28.04.2023 Tamil Nadu Pollution Control Board informed the fourth respondent that the industry has been directed to provide an adequate RO system in order to achieve ZLD and therefore necessary steps may be taken in accordance with the consent to operate dated 14.12.2022. The fourth respondent has duly replied to the same on 05.05.2023 stating that they have started the trial process in February 2023 and in the process of stabilization of the production activities. The industry has also informed the pollution control board that all norms are being maintained already with fully established conventional ETP system and therefore requested for further time to set up the RO system as directed.
- 18) Subsequently the industry has also by their letter dated 31.01.2024 have informed the board that samples drawn from Treated Trade Effluent during the process have been duly tested by authorized labs and analysis report shows that all parameters are well within the discharge standard prescribed by the board. Independently the samples collected by the board on various dates and the report analysis by TNPCB lab also show that the parameters are well within the prescribed standard.
- 19) The industry has explained that the condition regarding the installation of RO system with solar evaporation plant would be an onerous condition since the raw effluent is purely

For SIVASAKTHI MILK DAIRY
S. Palani
Partner

an organic based effluent and it would be wholly impracticable and not cost effective if the industry is asked to install RO system inspite of the efficiency attained by the existing ETP. The industry has also brought to the notice of the board that all over Tamil Nadu, to the best of knowledge of the fourth respondent, none of the milk processing units have been directed to install ZLD and therefore insisting such a condition in respect of the fourth respondent alone would make it difficult for them to compete in the market. Therefore, the industry requested the board to waive the said condition.

20) It is submitted that as on date, the industry is functioning by adhering to all pollution control norms. The reply filed by the board in the appeal before the Hon'ble Appellate Authority also discloses that industry has installed all pollution control measures and is operating well within the standards prescribed by the board.

21) The Hon'ble Appellate Authority has considered all the issue in detail. The Appellate Authority has also referred to the minutes of the peace committee meeting dated 13.06.2023 wherein villagers unanimously agreed not to object to the establishment of the industry provided the industry increases the aeration within the Effluent Treatment Plant and continue to comply with all the directions of the board. In spite of the above the appellants are raising the very same issue once again in the present appeal.

For SIVASAKTHI MILK DAIRY

S. Palani
Partner

- 22) The Hon'ble Appellate Authority in Paragraph 8 of the order has also referred to testing of samples from the near by odai by the board and has recorded the fact that the parameters are very much within the limit and in fact much lower than the standard prescribed by the Indian Standard Guide for treatment and disposal of effluents from dairy industry. The Appellate Authority has also found that as a milk dairy processing unit, no hazardous effluents are let out and with ETP in operation the environment will be safe.
- 23) In the present appeal, no new grounds have been raised by the appellant except stating that there is possible pollution of water bodies and that conversion of agricultural land in non-planning area has not been obtained. In this regard it is submitted that by report dated 23.04.2018 the Joint Director of Agriculture, Erode has stated that no possibility of agricultural operation in the concerned land and at any event milk production is an Agro based operation (**Annexure-V**). The report was fully in accordance with G.O.Ms.79 Housing and Urban Development Department dated 04.05.2017.
- 24) The Pollution Control Board has confirmed in their reply that G.O.Ms.No.213 Environment and Forest Department dated 30.03.1989 and G.O.Ms.No.127 Environment and Forest Department dated 08.05.1998 are not attracted in the instant case.
- 25) It is submitted that the pollution control board by proceedings dated 25.06.2025 called for some explanations from the industry. In response the ^{4th respondent} by letter dated

For SIVASAKTHI MILK DAIRY

S. Palani

Partner

07.08.2025 has given a detailed reply along with supporting documents to show that the industry is fully in compliance of all pollution control norms (Annexure-VI)

- 26) The industry is presently running by scrupulously following all pollution control norms and the present appeals are clearly motivated and filed for extraneous reasons unconnected to any interest in the environment. Therefore, the appeals deserve to be dismissed with costs.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss Appeal Nos.55-58/2024 with costs and thus render justice.

T. Hemalatha

Counsel for 4th Respondent

For SIVASAKTHI MILK DAIRY
S. Palanivel
Partner

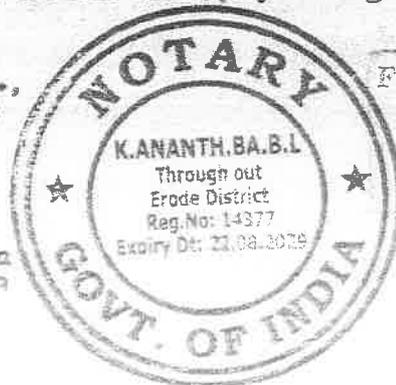
4th Respondent

VERIFICATION

I, S.Palanivel Partner of M/s.Sivasakthi Milk Dairy, the 4th Respondent herein do hereby verify that what are all stated above are true and correct to the best of my knowledge, information and belief.

Verified at ^{Erode} ~~22~~ on this the ^{23rd} day of August 2025

K. Ananth
22/8/2025
K. ANANTH B.A.B.L.,
ADVOCATE & NOTARY PUBLIC
Reg. No : 14377
41, Dr. Ratna Krishnan Road,
Teachers Colony,
Erode - 638 011.
Email : ananth.k.law@gmail.com
Cell : 98650 76063, 94428 39873



For SIVASAKTHI MILK DAIRY
S. Palanivel
4th Respondent
Partner



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Annexure - 1

TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2002235383676 DATED: 11/12/2020.

PROCEEDINGS NO.T4/TNPCB/F.1116EDI/RL//EDI/A/2020 DATED: 11/12/2020

SUB: TNPCB Board-Consent for Establishment – REVISED -M/S SIVASAKTHI MILK DAIRY , S.F. No. RS. No. 716/5B, 717/2, AVAL POONDURAI Village, Modakkurichi Taluk, Erode District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act, 14 of 1981)- Reg.

REF: 1. TNPCB Proc No.F.1116EDL/RS/DEE/TNPCB/EDL/W/A/2018 dated: 02/01/2018
2. Application No.35383676 dated: 29/10/2020 for CTE-Revised.
3. IR.No : F.1116EDL/RL/AE/EDL/2020 dated 06/11/2020
4. Minutes of 272th CCC meeting held on 24.11.2020 vide item No.272-25

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Partner,
SIVASAKTHI MILK DAIRY

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No. RS. No. 716/5B, 717/2,
AVAL POONDURAI Village,
Modakkurichi Taluk,
Erode District.

This Consent to establish is valid upto **March 31, 2025** operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Partner,
M/s.SIVASAKTHI MILK DAIRY,
S. Palanivel,
S/o. S. Subramaniam,
No. 185 Chennimalai Road,
Erode District.,
Pin: 638001

Copy to:

- 1.The Commissioner, MODAKURICHI-Panchayat Union, Modakkurichi Taluk, Erode District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ERODE.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem.

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Pasteurized Milk/Homogenized Milk/Skimmed Milk/ Condensed Milk	48000	Liters/day
2.	Ghee	350	Kg/Day
3.	Cheese	100	Kg/Day
4.	Curd	3000	Liters/day
5.	Panner	100	Kg/Day
6.	Butter	100	Kg/Day
7.	Ice Cream	100	Liters/day
8.	Flavoured Milk	50	Liters/day
9.	Milk Khova	100	Kg/day
10.	Butter Milk	50	Liters/day
11.	Cream	400	Kg/day
12.	Milk Sweet	60	Kg/day
13.	Lassi	60	Liters/day
14.	Yogurt	60	Kg/day
15.	Fruit Drinks	50	Liters/day

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack .Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Boiler 1.5 T/Hr	Stack	15	
2	DG Set 200 KVA	Acoustic enclosures with stack	6	
3	DG Set 125 KVA	Acoustic enclosures with stack	4	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

- 3 **Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

- 4 **Additional Conditions:**

1. The unit shall provide APC measures for process emission from boiler so as to satisfy the Ambient Air Quality/Emission/Ambient Noise Level Standards prescribed by the Board.
2. The unit shall provide Acoustic enclosures with adequate height of stack for D G Set 200 KVA and D G Set 125 KVA respectively so as to satisfy the Ambient Air Quality/Emission/Ambient Noise Level Standards prescribed by the Board.
3. The unit shall carry out its establishment activity without inviting any public complaints and commission production after obtaining CTO from TNPCB.
4. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within it's premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

**TAMIL NADU POLLUTION CONTROL BOARD**

Category of the Industry :

RED**CONSENT ORDER NO. 2002135383676 DATED: 11/12/2020.****PROCEEDINGS NO.T4/TNPCB/F.1116EDL/RL/EDL/W/2020 DATED: 11/12/2020**

SUB: TNPC Board-Consent for Establishment – REVISED -M/S SIVASAKTHI MILK DAIRY), S.F. No. RS. No. 716/5B, 717/2, AVAL POONDURAI Village, Modakkurichi Taluk, Erode District. - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 53 of 1988)–Issued-Reg.

REF: 1. TNPCB Proc No.F.1116EDL/RS/DEE/TNPCB/EDL/W/A/2018 dated: 02/01/2018
2. Application No.35383676 dated: 29/10/2020 for CTE-Revised.
3. IR.No : F.1116EDL/RL/AE/EDL/2020 dated 06/11/2020
4. Minutes of 272th CCC meeting held on 24.11.2020 vide item No.272-25

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Partner,
SIVASAKTHI MILK DAIRY

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No. RS. No. 716/5B, 717/2,
AVAL POONDURAI Village,
Modakkurichi Taluk,
Erode District.

This Consent to establish is valid upto **March 31, 2025**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Partner,
M/s.SIVASAKTHI MILK DAIRY,
S. Palanivel,
S/o. S. Subramaniam,
No. 185 Chennimalai Road,
Erode District.,
Pin: 638001

Copy to:

1. The Commissioner, MODAKURICHI-Panchayat Union, Modakkurichi Taluk, Erode District .
 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ERODE.
 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem.
 4. File
-

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Pasteurized Milk/Homogenized Milk/Skimmed Milk/ Condensed Milk	48000	Liters/day
2.	Ghee	350	Kg/Day
3.	Cheese	100	Kg/Day
4.	Curd	3000	Liters/day
5.	Panner	100	Kg/Day
6.	Butter	100	Kg/Day
7.	Ice Cream	100	Liters/day
8.	Flavoured Milk	50	Liters/day
9.	Milk Khova	100	Kg/day
10.	Butter Milk	50	Liters/day
11.	Cream	400	Kg/day
12.	Milk Sweet	60	Kg/day
13.	Lassi	60	Liters/day
14.	Yogurt	60	Kg/day
15.	Fruit Drinks	50	Liters/day

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic Tank	1	2.0 x 1.0 x 3.0
2.	Soak Pit	1	2.0 dia X 2.0 depth
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Screen Chamber	2	1.2 X 2.0 X 1.3
2.	Fat Trap	4	1.2 X 2.0 X 1.3
3.	Collection cum Equalization Tank	1	4.5 X 4.5 X 3.3
4.	Mixing Tank	1	1.0 X 1.5 X 1.3
5.	Primary Clarifier Tank	1	2.6 Dia X 2.6 Ht
6.	Buffer Tank	1	2.5 X 2.5 X 2.8
7.	Anaerobic Tank	1	6.5 Dia X 6.3 Ht
8.	Aeration Tank	1	4.7 X 3.7 X 3.3
9.	Secondary Clarifier Tank	1	2.6 Dia X 2.6 Ht
10.	Filter Feed Tank	1	3.5 X 3.5 X 3.3
11.	Treated Effluent Collection Tank	1	3.5 X 3.5 X 3.3
12.	Sludge Drying Beds	8	2.0 X 2.0 X 1.0
13.	Pressure Sand Filter	1	0.7 dia X 1.5 m Ht
14.	Activated Carbon Filter	1	0.7 dia X 1.5 m Ht
15.	Elevated Solar Evaporation Pan	1	4 x 3

3. This consent is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent I	60.0	On land for irrigation
2.	Trade Effluent II	0.05	Elevated Solar Evaporation Pan

4. **Additional Conditions:**

1. The unit shall provide Septic tank followed by Soak pit arrangements for the treatment and disposal of sewage as proposed.
2. The unit shall provide Effluent Treatment Plant of adequate capacity for the treatment of trade effluent of quantity 60 KLD generation from the manufacturing process so as to bring the quality of treated effluent to satisfy the discharge standards prescribed by the Board.
3. The unit shall provide elevated solar evaporation pan of adequate surface area for the disposal of boiler blow down as proposed considering evaporation rate as 5mm/day.
4. The unit shall earmark separate adequate land area & develop for utilizing the treated effluent for irrigation purposes without any ponding/stagnation at the hydraulic loading rate of 35 KL/Day/Hec.
5. The unit shall provide EMFMs at the following locations for the effective monitoring of ETP operations
 - i) Raw Effluent into Collection Tank
 - ii) Treated Water for Irrigation
6. The unit shall collect and analyse the open/bore well samples in and around the premises to have base line data and furnish to the Board while applying for CTO under Water Act and Air Act.
7. The unit shall provide adequate piezometric wells in and around the irrigation land to be utilized for the disposal of treated trade effluent.
8. The unit shall provide rain water harvesting facility inside the premises so as to recharge the ground water.
9. The unit shall earmark separate area & provide shed for the collection and storage of the solid waste before regular disposal.
10. The unit shall develop green belt of adequate width inside the premises.
11. The unit shall carry out its establishment activity without inviting any public complaints and commission production after obtaining CTO from TNPCB.
12. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within its premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

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GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



GOVERNMENT OF TAMIL NADU
WATER RESOURCE DEPARTMENT

From:
Er.T.Thamizhselvi, M.E.,
Chief Engineer, WRD,
State Ground & Surface Water
Resources Data Centre
Tharamani, Chennai 600 113.
Phone : 91-44-22542223 (Direct)
91-44-22541526/27(Board)
Email: cegwchennai@gmail.com
Web site: www.groundwatertnpwd.org

To:
M/s.SIVASAKTHI MILK DAIRY INDUSTRY
No:19,(Old No:2),Manalmedu Street,
Erode – 638 001.

Lr.No. OT 8 /AG-2/1027/2024/Renewal – NOC/Salem/2024dated: 19.12.2024.

Sir,

Sub: “Renewal of No Objection Certificate” for drawal of groundwater to “M/s.Sivasakthi Milk Dairy Industry”, Avalpoondurai Village, Poondurai Firka, Modakurichi Taluk, Erode District – 4th Renewal of NOC issued-Reg.

- Ref:**
- 1.This Office Lr.No. OT8/AG-2/944/Renewal of NOC/ Salem/2023 dt:30.11.2023.
 - 2.The firm Renewal of NOC application date:08.07.2024.
 - 3.This Office Lr.No:322DD(G)/AG-III/Renewal of NOC/2024Dt:15.11.2024.
 - 4.SE,GWC,ThanjavurLr.No:293^{CE}/AG/T.F44C(SLM)/NOC/GWC/TNJ/2024 Dt:02.12.2024.

Please find the enclosed “Renewal of No Objection Certificate”, for drawal of groundwater to “M/s. Sivasakthi Milk Dairy Industry”, Avalpoondurai Village, Poondurai Firka, Modakurichi Taluk, Erode District. As per the G.O.(Ms).No 142 PW(R2)Department dt:23.07.2014, NOC should be renewed every year for the water based industries. You are requested to strictly adhere to the quantity permitted and conditions mentioned in the certificate and apply for renewal of NOC before two months from the date of expiry, i.e., **04.08.2025** without fail. If you fail to apply for renewal of NOC, it will be treated as “illegal” and informed to District Monitoring Committee to seal the bore well in your unit as per Honourable Madras High Court Orders in WP.No.28535 of 2014 & WP.No.16299/2018.

Enclosure:

1. Renewal of No Objection Certificate


 Chief Engineer, WRD, SG&SWRDC,
 Tharamani, Chennai-113.



Certificate No.1027/2024(R-4)

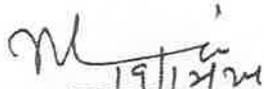
Dated: 19.12.2024

GOVERNMENT OF TAMIL NADU
WATER RESOURCES DEPARTMENT
STATE GROUND & SURFACE WATER RESOURCES DATA
CENTRE CHENNAI – 113
Renewal of No Objection Certificate

This is to certify that "M/s. Sivasakthi Milk Dairy Industry, Avalpoondurai Village, Poondurai Firka, Modakurichi Taluk, Erode District is hereby given the "Renewal of No Objection Certificate" for the drawal of total quantity of 50,000 LPD (Fifty Thousand litres per day) of groundwater for "Dairy Industry" from the Ground water structure listed below with strict adherence to stipulated conditions.

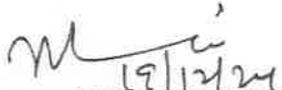
Sl. No	Referred Well / Bore Well & SF. No	Village / Firka	Co-ordinates		Quantity Permitted for Pumping in LPD
			Latitude	Longitude	
1.	Bore Well / 717/2	Avalpoondurai/ Poondurai	11°12'37"N	77°41'44"E	50,000

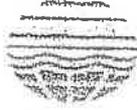
This renewal certificate is valid from 05.08.2024 to 04.08.2025 and the Renewal of NOC is issued under the conditions laid down.


 Chief Engineer, WRD, SG & SWRDC,
 Tharamani, Chennai-113.

4th Renewal of NOC Conditions pertaining to M/s. Sivasakthi Milk Dairy Industry, Erode District

- 1 This No Objection certificate issued for ground water extraction applies to the referred ground water abstraction structure only.
- 2 All the other ground water abstraction structures (dug wells/bore wells/dug-cum bore wells) other than the permitted one inside the plant area should not be considered for this permission.
- 3 Such structures as said in Condition No.2 should be closed or used only for Rain water harvesting purposes.
- 4 This Certificate is applicable for drawal of permitted Quantity of ground water only and not for transportation.
- 5 The Company should install necessary "flow meters" to the referred well /bore well and monitor the quantity which should not exceed the permitted level. Proper Records should be maintained continuously from the date of drawal. Monthly statement of daily drawal of water should be sent to the Executive Engineer, Groundwater Division, Salem as per format enclosed.
- 6 As and when the officials of Ground Water Wing of WRD inspect the site/premises, perusal of drawal records and water quality observations should be allowed.
- 7 Rain water harvesting structure is to be established as per the direction of this department. Rain water harvesting structures already exist inside the plant premises, it should be maintained properly.
- 8 Violation of the above stipulations in any form may lead to cancellation of the permission accorded by the Government.
- 9 The Company should be ready to pay the levy/charges for drawal of ground water for commercial purposes, if Government / Ground Water Authority imposes any such orders in future.
- 10 It is also informed that during the renewal of the NOC, depending upon the hydrogeological condition the category of the area and the site conditions, the quantity will be vary from permitted quantity.
- 11 The handed over Bore Well to this Department for Water Level monitoring purpose should be maintained properly. The firm has to take the water level in the first week of every month & maintain a monthly water level Register and the Assistant Geologist concerned should monitor the water level data and also check whenever required.
- 12 As per the G.O.(Ms).No 142 PW(R2)Department dt:23.07.2014, NOC should be renewed every year for the water based industries.
- 13 This No Objection Certificate is applicable only for the purpose of "Dairy Industry", if any deviation in the usage of ground water is found, the NOC accorded is automatically deemed to be cancelled.
- 14 The Assistant Director, Groundwater Sub-Division/Assistant Geologist of the respective District would inspect either the rain water harvesting structures established in the premises of the firm or the records maintained or even the drawal of ground water as and when needed and it is the mandatory of the firm to maintain the Rain water harvesting structure/ structures properly and show the records needed.
- 15 If any information / Documents submitted by this firm is found to false / in correct or any data provided by the firm is found to be incorrect, the NOC issued to the firm will be cancelled by this department without any prior notice.


19/12/24
Chief Engineer, WRD, SG & SWRDC,
Tharamani, Chennai-113.



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

WATER

CONSENT ORDER NO. 2204146921599 DATED: 14/12/2022.

PROCEEDINGS NO. T2/TNPCB/F.1116EDL/RL/EDL/W/2022 DATED: 14/12/2022

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - After CTE - M/s. SIVASAKTHI MILK DAIRY, S.F.No. R. S. No. 716/5B, 717/2, AVAL POONDURAI village Modakkurichi Taluk and Erode District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1. Unit's application No.46921599, dated: 06/09/2022
2. IR. No. F.1116EDL/RL/AE/EDL/2022, dated: 15/11/2022
3. Board's (Consent Clearance Committee) Resolution Item No.302-22, dated: 07/12/2022

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Partner,
M/s . SIVASAKTHI MILK DAIRY
S.F No.R. S. No. 716/5B, 717/2,
AVAL POONDURAI Village,
Modakkurichi Taluk,
Erode District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2024

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Partner,
M/s.SIVASAKTHI MILK DAIRY,
S. Palanivel, S/o. S. Subramaniam,
No. 185, Chennai Malai Road,
Erode District,
Pin: 638001

Copy to:

1. The Commissioner, MODAKURICHI-Panchayat Union, Modakkurichi Taluk, Erode District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, ERODE.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Pasteurized Milk/Homogenized Milk/Skimmed Milk/ Condensed Milk	48000	Liters/day
2.	Ghee	350	Kg/Day
3.	Cheese	100	Kg/Day
4.	Curd	3000	Liters/day
5.	Paneer	100	Kg/day
6.	Butter	100	Kg/day
7.	Ice Cream	100	Liters/day
8.	Flavoured Milk	50	Liters/day
9.	Milk Khova	100	Kg/day
10.	Butter Milk	50	Liters/day
11.	Cream	400	Kg/day
12.	Milk Sweet	60	Kg/day
13.	Lassi	60	Liters/day
14.	Yogurt	60	Kg/day
15.	Fruit Drinks	50	Liters/day

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	2.0	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent I	60.0	On land for Irrigation
2.	Trade Effluent II	0.05	Elevated Solar Evaporation Pan

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1	2	
1.	pH		5.5 to 9		5.5 to 9	5.5 to 9	
2.	Temperature	oC	-		-		shall not exceed 5°C above the receiving water temperature
3.	Particle size of Suspended solids	-	-		-		shall pass 850 micron IS sieve
4.	Total Suspended Solids	mg/l	30		200		100
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		2100
6.	Oil & Grease	mg/l	-		10		10
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		100		30
8.	Chemical Oxygen Demand	mg/l	-		-		250
9.	Chloride (as Cl)	mg/l	-		600		1000
10.	Sulphates (as SO4)	mg/l	-		1000		1000
11.	Total Residual Chlorine	mg/l	-		-		1
12.	Ammonical Nitrogen (as N)	mg/l	-		50		50
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		-		100
14.	Free Ammonia (as NH3)	mg/l	-		-		5
15.	Arsenic (as As)	mg/l	-		0.2		0.2
16.	Mercury (as Hg)	mg/l	-		0.01		0.01
17.	Lead (as Pb)	mg/l	-		1		0.1
18.	Cadmium(as Cd)	mg/l	-		1		2
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		1		0.1
20.	Total Chromium (as Cr)	mg/l	-		2		2
21.	Copper (as Cu)	mg/l	-		3		3
22.	Zinc (as Zn)	mg/l	-		1.5		1
23.	Selenium (as Se)	mg/l	-		0.05		0.05
24.	Nickel (as Ni)	mg/l	-		3		3
25.	Boron (as B)	mg/l	-		2		2
26.	Percent Sodium	%	-		60		-
27.	Residual Sodium Carbonate	mg/l	-		5		-
28.	Cyanide (as CN)	mg/l	-		0.2		0.2
29.	Fluoride (as F)	mg/l	-		2		2
30.	Dissolved Phosphates(as P)	mg/l	-		-		5
31.	Sulphide (as S)	mg/l	-		2		2
32.	Pesticides	mg/l	-		-		-
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		5		1
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-8		10-7
35.	Radioactive materials b). Beta emitters	micro curie/ml	-		10-6		10-6
36.	Fecal Coliform	MPN/100ml	-		-		-

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

- 5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
- 6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
- 7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
- 8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
- 9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
- 11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
- 12. The occupier shall provide and maintain rain water harvesting facilities.
- 13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
- 14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall maintain septic tank followed by soak pit arrangements for the treatment and disposal of Sewage.
2. The unit shall operate and maintain the Effluent Treatment Plant provided for the treatment of trade effluent generated from their manufacturing process efficiently and continuously so as to satisfy the discharge standards prescribed by the Board.
3. The unit shall maintain the irrigation land area available for utilizing the treated effluent (60 KLD) on land for irrigation purposes without any ponding/stagnation at the hydraulic loading rate of 35 KL/Day/Hec.
4. The unit shall maintain the log books for the ETP operations for the EMFMs provided at the following locations i) Raw Effluent into Collection Tank ii) Treated Water for Irrigation properly.
5. The unit shall provide adequate RO System followed by elevated SEP so as to reuse the RO Permeate completely into their process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time.
6. The unit shall collect and analyse the open / bore well samples in and around the unit premises at regular intervals of three months time.
7. The unit shall properly maintain the piezometers around the irrigation area to monitor the ground water quality periodically. The unit shall maintain the log book for the ground water quality and seepages if any observed in the piezometers.
8. The unit shall not go for any expansion activities more than the consented capacity without obtaining fresh consent of the Board.
9. The raw water makeup for process, boiler feed and domestic etc., shall not exceed the permitted quantity at any point of time.
10. The unit shall provide and maintain the surveillance camera with CCTV in and around the ETP area and the same shall be connected to internet showing footage of past recording for a minimum period of three months so as to verify the operation or any events happened in ETP area.
11. The unit shall dispose the solid waste generation if any then and there without any accumulation inside their premises.
12. The unit shall continue to develop green belt of adequate width inside their premises.
13. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within its premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.
14. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.

22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Tuesday, the 18th day of July 2023.

(Through Video Conference)

Original Application No.58 of 2023 (SZ)

IN THE MATTER OF:

1) **N. Yuvaraj**
S/o. Nachimuthu
No.15, Rasampalayam,
Thuyyampoondurai Post,
Avalpoondurai,
Erode - 638 115.

2) **V. Uma Maheswari**
W/o. S. Prakash
No.7, Rasampalayam
Thuyyampoondurai Post,
Avalpoondurai,
Erode - 638 115.

...Applicant(s)

1) **The Commissioner & Secretary to Government**
Environment & Forest (EC-I) Department
Fort St. George, Chennai - 600 009.

2) **The Union of India**
Rep. by its Secretary
Ministry of Environment & Forest
New Delhi.

3) **The Chairman**
Central Pollution Control Board
New Delhi.

4) **The Chairman**
Tamil Nadu Pollution Control Board
No.76, Mount Salai, Guindy,
Chennai - 600 032.

5) **The District Environment Engineer**
Tamil Nadu Pollution Control Board
Plot No.815, SIDCO Industrial Unit,
Kalyanasundaram Street,
Chennimalai Road, Erode - 638 009.

6) **The District Collector**
Erode District.

- 7) **The Executive Engineer**
Public Works Department
Erode District, Erode.
- 8) **The Assistant Executive Engineer**
Public Works Department
Erode District, Erode.
- 9) **The Assistant Director of Town Panchayats**
Erode District.
- 10) **The Executive Officer**
Avalpoondurai Town Panchayat
Avalpoondurai,
Erode - 638 115.
- 11) **Junior Water Analyst (A/C)**
TWAD Board, DWT Lab,
Erode - 638 005.
- 12) **The Director**
M/s. Sivasakthi Milk
SF No.716/5B, 717/2,
Avalpoondurai Village,
Modakurichi Taluk,
Erode District.

...Respondent(s)

For Applicant(s): Mr. Kabilan Manoharan represented
M/s. K. Muthu Ganesa Pandian,
T. Dharani, B. Balamurugan &
M. Muthu Kavitha.

For Respondent(s): Dr. D. Shanmuganathan for R1, R6 to R10.
Mr. S. Sai Sathya Jith for R4 & R5.
Ms. T. Hemalatha for R12.

CORAM:

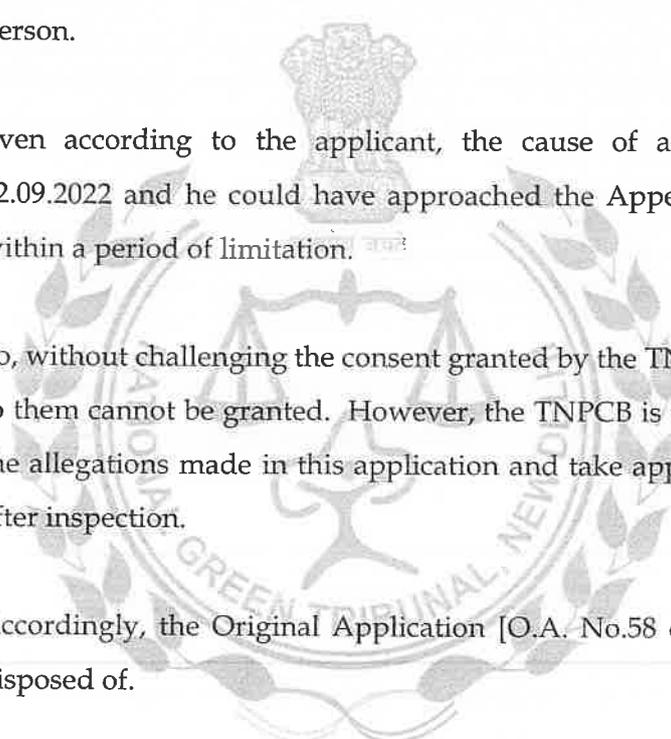
HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

ORDER

1. This application is filed seeking a direction to the Tamil Nadu Pollution Control Board (TNPCCB) to conduct an inspection of the 12th Respondent's dairy farm situated in Avalpoondurai Village, Erode District and to take necessary steps to prevent the adverse impact on the environment.

2. Admittedly, the Consent to Establish (CTE) was issued on 02.01.2018 and consent orders were issued on 11.12.2020 both under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 which is valid up to 31.03.2025.
3. It is now stated by the learned counsel appearing for the 12th Respondent that already there is a challenge to the consent order issued by the TNPCB before the Appellate Authority by yet another person.
4. Even according to the applicant, the cause of action arose on 12.09.2022 and he could have approached the Appellate Authority within a period of limitation.
5. So, without challenging the consent granted by the TNPCB, direction to them cannot be granted. However, the TNPCB is to make note of the allegations made in this application and take appropriate action after inspection.
6. Accordingly, the Original Application [O.A. No.58 of 2023 (SZ)] is disposed of.



NGT

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O. A. No.58/2023 (SZ)
18th July 2023. Mn.

அனுப்புநர்

திரு.சு.விஸ்வநாதன் ,பி.எஸ்.ஸி(விவ),

வேளாண்மை இணை இயக்குநர்

ஈரோடு - 638 012.

பெறுநர்

நகர் ஊரமைப்பு துணை இயக்குநர்,

சேலம் மண்டலம்,

6, சன்னதி தெரு, சுப்பிரமணிய நகர்,

குரமங்கலம்,

சேலம் - 636 005.

கடித எண்.அ4/ 4897/17(91), நாள்:23.04.2018

ஐயா,



பேரூர்:

மனைப்பிரிவு — ஈரோடு மாவட்டம் - மொடக்குறிச்சி வட்டம் -
அவல்பூந்துறை பேரூராட்சி மற்றும் கிராமம் - ஈ.ச.எண்.716/5B, 717/2ல்
6.51 ¾ ஏக்கர் பரப்பில் சிவசக்தி மில்க் டைரி நிறுவன அனுமதி
கோரியது - தொடர்பாக.

- 1) அரசாணை எண்.79, வீட்டுவசதி மற்றும் நகர்ப்புற வளர்ச்சித்துறை,
நாள்:04.05.2017.
- 2) செயல் அலுவலர், அவல்பூந்துறை பேரூராட்சி அவர்களின் கடிதம்
ந.க.எண்.288/18/அ1, நாள்:20.03.2018.
- 3) தங்கள் கடிதம் ந.க.எண்.1881/2018சேம-3, நாள்:02.04.2018

பார்வை 3ல் கண்டுள்ள கடிதத்தில், பார்வை 1ல் கண்டுள்ள அரசாணையில்
மானாவாரி நிலங்களுக்கு இடமாற்றம் தொடர்பாக வழங்கப்பட்ட அறிவுரைகளின் படி அறிக்கை
கேளும் வரைவு பெறப்பட்டுள்ளது. அதன் அடிப்படையில் 21.04.2018 அன்று மொடக்குறிச்சி
வட்டம் - அவல்பூந்துறை பேரூராட்சி மற்றும் கிராமம் - ஈ.ச.எண்.716/5B, 717/2ல் 6.51 ¾
ஏக்கர் பரப்பில் தள ஆய்வு செய்யப்பட்டது. மேற்கண்ட பகுதியானது தென்னந்தோப்பை
ஒட்டியுள்ள காலியிடத்தில் பால் பண்ணை அமைப்பதற்கு அனுமதி வேண்டி விண்ணப்பம்
பெறப்பட்டுள்ளது. பால் பண்ணையினுடைய உபரி நீர் தென்னை சாகுபடிக்கு பயன்படும்
வகையில் திட்டமிடப்பட்டுள்ளது. வேளாண் உப தொழிலாக பால் உற்பத்தி தொழிலுக்கு
அனுமதி கோரப்பட்டதாலும், மேற்கண்ட இடத்தில் தற்போது எந்த பயிர் சாகுபடியும் இல்லாத
நிலையில் தொடர்ந்து விவசாயம் செய்ய வாய்ப்பு இல்லை என்ற விபரம் தெரிவிக்கப்படுகிறது.


வேளாண்மை இணை இயக்குநர்
ஈரோடு


23-4-18

From

Mr.S.Viswanathan
Joint Director of Agriculture
Erode-638 012

To

Deputy Director of Urban Planning
Salem Zone
6, Sannathi Street, Subramania Nagar,
Suramangalam
Salem - 636 005

Subject: Erode District - Erode Municipality - Survey No. 716/5B,
717 - 6.51 acres land - Layout approval and related action
- Regarding.

Reference:

1. G.O.Ms.No.79, Housing and Urban Development Department dated 04.05.2017
2. Letter addressed by Executive Officer, Avalpoondurai Panchayat dated 20.03.2018
3. Your letter Rc.No. 1881/2018/G1 dated 02.04.2018.

In the letter mentioned in Ref 3, a draft report has been received as per the instructions given in the Government Order mentioned in Ref 1 regarding the transfer of rainfed lands. Based on that, a site survey was conducted on 21.04.2018 in Modakkurichi Taluk - Avalpoonthurai Town Panchayat and Village - R.C.No.716/5B, 717/2 measuring 6.51% acres. The above area is adjacent to a coconut grove and an application has been received for permission to set up a dairy farm. The surplus water of the dairy farm is planned to be used for coconut cultivation. Since permission has been sought for milk production as an agricultural sub-industry and currently there is no crop cultivation in the above area therefore it hereby informed that the land is not feasible for agricultural purpose.

Yours sincerely,

Joint Director of Agriculture , Erode

R.S.F No. 716/5B, 717/2, Rasampalayam Village
Thuyam Poondurai Post, Aval Poondurai Town Panchayath,
Modakurichi Taluk, Erode District - 638 115
Cell: +91 96008 33999, +91 9500212777
GSTIN: 33AAWFS3533L1ZO **Email:** smdmilk@gmail.com

Ref: SMD/TNPCB/CHN/ERD/July/2025/001

07 Aug 2025

To

THE CHAIRPERSON,
Tamil Nadu Pollution Control Board,
No 76, Mount Salai, Guindy,
Chennai – 600 032.

Dear Sir/Madam,

Sub: Actions initiated and completed report – Submission - Reg.

Ref: Your Office Proceedings No. T2/TNPCB/F.1116ERD/RL/W/2025,
Dt: 25/06/2025

We here with submitting the status below on each of the directions for your kind reference.

TNPCB direction (1) – The unit shall provide adequate RO system followed by elevated SEP so as to reuse the RO permeate completely into the process and the final RO Reject shall be disposed to the Elevated Solar Evaporation Pan thereby achieving Zero Liquid Discharge within a period of three months time.

Action Taken (1)

We have provided the full-fledged Effluent treatment Plant as mentioned below. Also additionally we have installed filter press for dewatering the ETP sludge in addition to the existing sludge drying beds. The photos of the ETP is enclosed vide Annexure-I for your reference.



SIVASAKTHI MILK DAIRY

R.S.F No. 716/5B, 717/2, Rasampalayam Village
 Thuyam Poondurai Post, Aval Poondurai Town Panchayath,
 Modakurichi Taluk, Erode District - 638 115
Cell: +91 96008 33999, +91 9500212777
GSTIN: 33AAWFS3533L1ZO **Email:** smdmilk@gmail.com

FOR TRADE EFFLUENT

Sl.No.	Name of the treatment unit	No. of Units	Dimensions in M
01	Screen chamber	2	1.2 x 2.0 x 1.3
02	Fat trap	4	1.2 x 2.0 x 1.3
03	Collection cum Equalization tank	1	4.5x4.5x3.3
04	Mixing tank	1	1.0 x 1.5 x 1.3
05	Primary Clarifier tank	1	Dia 2.6 x 2.6
06	Buffer tank	1	2.5 x 2.5 x 2.8
07	Anaerobic tank	1	Dia 6.5 x 6.3
08	Aeration tank	1	4.7 x 3.7 x 3.3
09	Secondary Clarifier tank	1	Dia 2.6 x 2.6
10	Filter feed tank	1	3.5 x 3.5 x 3.3
11	Treated Effluent collection tank	1	3.5 x 3.5 x 3.3
12	Sludge Drying Beds	8	2.0 x 2.0 x 1.0
13	Pressure Sand Filter	1	Dia 0.7 x 1.5
14	Activated Carbon Filter	1	Dia 0.7 x 1.5
15	Elevated Solar Evaporation Pan	1	4.0 x 3.0

During the operation of the Effluent Treatment Plant, report of analysis of the treated trade effluent monthly samples collected by the TNPCB indicates that the general core parameters such as pH, TSS, TDS, Chlorides,



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Cell: +91 96008 33999, +91 9500212777

GSTIN: 33AAWFS3533L1ZO **Email:** smdmilk@gmail.com

Sulphates, COD, BOD, Total Kjeldahl Nitrogen are within standards prescribed by the Board.

We would like to inform you that, our line of activity is processing and manufacturing of processed liquid milk and value-added milk products, which are consumable foods used by common people of all age groups. We are drawing the ground water after obtaining necessary permission from the Ground Water Authority and after due treatment, the same is used for milk processing with due directions from the Board.

The TDS level of inlet (Untreated trade effluent) to the Effluent Treatment plant is 1050-2036 mg/l at the maximum, which is purely an organic based effluent. The ETP has been designed for anaerobic treatment followed by aerobic treatment for removal of dissolved organic waste in the trade effluent. As per TNPCB lab tests, it is shown as 1016-1612 mg/l (Treated trade effluent), which is much lower than the maximum limit of 2100 mg/l.

In case we have to provide a new recycling system adopting Reverse Osmosis technology as directed by the Board, the recovery of 98% pure water from the ZLD system, we will not be able to utilize the same in our manufacturing process since ours is a agro based food product manufacturing industry as explained above. And ZLD recovered water cannot be used in our manufacturing as well as cleaning process. The same can be utilized only for gardening purposes. The operating cost for the ZLD would be quite high and small units like us cannot afford the same considering our scale of operation. Moreover, all over Tamil Nadu, when none of the liquid milk processing units is compelled to use ZLD, insisting of such a condition for our unit alone would make it difficult for us to run the business and to compete in the market.



SIVASAKTHI MILK DAIRY

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Cell: +91 96008 33999, +91 9500212777

GSTIN: 33AAWFS3533L1ZO **Email:** smdmilk@gmail.com

Also, we have complied with all conditions stipulated in the consent order issued by board. We assure you that we will operate and maintain the existing Effluent Treatment Plant efficiently and effectively to continue to achieve the standards prescribed by the Board. For the foregoing reasons, we would like to submit that the additional condition stipulated in the consent order under the Water Act regarding installation of ZLD system would be onerous and in our humble opinion, may not be necessary considering the nature and scale of our operations.

Therefore, we kindly request you to allow us to operate our Effluent Treatment Plant without ZLD for a period of 10 to 12 months. During this period, we kindly request you to monitor the operations of our ETP plant and the prescribed limits and standards of the required/mandatory parameters in the treated effluent. Provided that we maintain the prescribed limits and standards during this period, we humbly request you to waive the aforesaid condition regarding installation of ZLD system.

TNPCB direction (2) – The unit shall identify the source of % Sodium (Na) in treated trade effluent and provide suitable treatment system for the reduction of the % Sodium (Na) so as to prevent Land and Water pollution.

Action Taken (2)

- Sodium is present in the cleaning solution / soap oil that we use. We have started implementing the below measures to reduce the sodium percent.
 - Reduced the strength of the cleaning solution / soap oil by 35% so that the sodium content in the resulting solution / soap oil got reduced correspondingly. Attached test report for your reference Annexure-II.



SIVASAKTHI MILK DAIRY

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Thuyam Poondurai Post, Aval Poondurai Town Panchayath,
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Cell: +91 96008 33999, +91 9500212777

GSTIN: 33AAWFS3533L1ZO **Email:** smdmilk@gmail.com

-
- We have included another cleaning solution as a supplement to the already used solution. This new solution does not contain sodium. Attached date sheet for your reference Annexure-III.

 - After implementing the above measures, we have tested our treated trade effluent in a NABL accredited Private LAB. From the results we could see that the sodium content is reduced and maintained within the allowed limit. Attached test report for your reference Annexure-IV.

TNPCB direction (3) - The unit shall ensure that no treated/untreated effluent shall be discharged directly or indirectly outside their premises in any nearby drain / waterbodies under any circumstances

Action taken (3) - We have adequate irrigation land available for utilizing the treated water and we are using the treated water effectively for irrigation purpose in our land. Attached photos of Green-belt developed for your reference Annexure-V.

TNPCB direction (4) - The unit shall collect and dispose Boiler ash for beneficial use then and there without accumulation within the premises.

Action taken (5) - We have collected and disposed wood fired boiler's ash periodically as directed by board.



SIVASAKTHI MILK DAIRY

R.S.F No. 716/5B, 717/2, Rasampalayam Village
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Modakurichi Taluk, Erode District - 638 115
Cell: +91 96008 33999, +91 9500212777
GSTIN: 33AAWFS3533L1ZO **Email:** smdmilk@gmail.com

TNPCB direction (5) – The unit shall install adequate CCTV camera in the ETP area and in front of unit so as to monitor the operations and activities continuously.

Action Taken (5)- We have installed CCTV cameras in the ETP area and in front of the unit. Attached photos of CCTV cameras for your reference Annexure-VI.

TNPCB direction (6) – The unit shall collect and dispose the oily scum from collection tank of ETP periodically so to prevent odour nuisance.

Action Taken (5) – Periodically, i.e on a daily basis we are removing the oily scum as per the board direction

Please kindly note the above points and if any clarifications required, we are ready to provide the details.

Thanking You

Yours Truly

For SIVASAKTHI MILK DAIRY
S. Palanivel
S.PALANIVEL
MANAGING PARTNER

Copy submitted to,

1. The Joint Chief Environmental Engineer(Monitoring),TNPCB,Salem.
2. The District Environmental Engineer, TNPCB,Erode.



SIVASAKTHI MILK DAIRY

R.S.F No. 716/5B, 717/2, Rasampalayam Village
Thuyam Poondurai Post, Aval Poondurai Town Panchayath,
Modakurichi Taluk, Erode District - 638 115
Cell: +91 96008 33999, +91 9500212777
GSTIN: 33AAWFS3533LIZO **Email:** smdmilk@gmail.com

Annexure-I - ETP Photos

Annexure-II - Report of Analysis of the Cleaning Solution

Annexure-III - New Supplement Cleaning Solution Data Sheet

Annexure-IV - Report of Analysis of the treated effluent from NABL accredited Private LAB (after implementing measures on cleaning solution)

Annexure-V - Green-belt developed using treated effluent water

Annexure-VI - CCTV Cameras - In ETP & In front of the unit



Annexure-I - ETP Photos



06.08.2025

Place: Erode

45

06.08.2025



06.08.2025



06.08.2025

06.08.2025

Place: Erode

46

06.08.2025



06.08.2025

06.08.2025

06.08.2025

Place: Erode

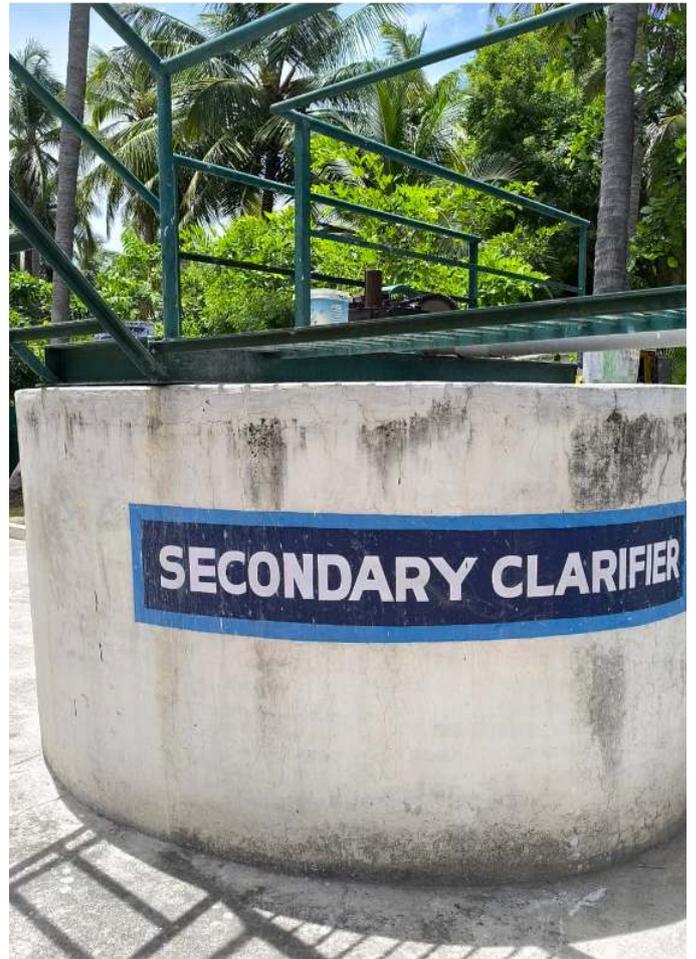


06.08.2025

48

06.08.2025

Place: Erode



06.08.2025

06.08.2025

Annexure-II – Report of Analysis of the Cleaning Solution



சென்னை மெட்ரெக்ஸ் லேப் பி.லிட.,
CHENNAI METTEX LAB PRIVATE LIMITED[®]

5/1, EEDISSIA Building, SIDCO Industrial Estate, Chennimalai Road, Erode - 638 001, Tamilnadu, India.

☎ : 0424 2272282, ☎ +91 99259 49222 ✉ : nkserode@mettexlab.com, 🌐 : www.mettexlab.com

Test Report

Page No: 1 of 1

Issued to : M/s.Sivasakthi Milk Dairy,
 RSF No :716/5B,717/2,
 Rasampalayam Village,
 (Rattaisutripalayam to Mugasi Anumanpalli Road,
 Avalpoondurai Town Panchayath,
 Modakurichi(Tk),Erode -638115.

TC Date:15-07-2025
T.C No: CML-ED/25-26/0484
Sample Received on: 15-07-2025
Commenced on: 15-07-2025
Completed on: 15-07-2025

Customer Ref : TRF Dated:14-07-2025
Lab No : ED-25260441
Sample Description
(As stated by Customer) : Caustic Soda (1.2 %)

S. No	Test Parameters	Test Methods	Test Results
1	Sodium (as Na)	Instrument used - Flame Photometer	0.45 %
2	Sodium Hydroxide (as NaOH)	Titrimetric Method	0.75 %



For Chennai Mettex Lab Private Limited

M. Sangameswaran
 15/07/2025
 Reviewed & Authorized by

M. SANGAMESHWARAN
 Quality Manager
 Authorised Signatory



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Registered Office : Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032, Tamilnadu, INDIA.

End of Report

CML/LAB/ERODE/FRT/7.8/1



சென்னை மெட்ரெக்ஸ் லேப் பி.லிட.,
CHENNAI METTEX LAB PRIVATE LIMITED®

5/1, EEDISSIA Building, SIDCO Industrial Estate, Chennimalai Road, Erode - 638 001, Tamilnadu, India.

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Test Report

Page No: 1 of 1

Issued to : M/s.Sivasakthi Milk Dairy,
 RSF No :716/5B,717/2,
 Rasampalayam Village,
 (Rattaisutripalayam to Mugasi Anumanpalli Road),
 Avalpoondurai Town Panchayath,
 Modakurichi (Tk), Erode -638115.

TC Date:15-07-2025
T.C No: CML-ED/25-26/0485
Sample Received on: 15-07-2025
Commenced on: 15-07-2025
Completed on: 15-07-2025

Customer Ref : TRF Dated:14-07-2025
Lab No : ED-25260442
Sample Description
(As stated by Customer) : Caustic Soda (0.8 %)

S. No	Test Parameters	Test Methods	Test Results
1	Sodium (as Na)	Instrument used - Flame Photometer	0.34 %
2	Sodium Hydroxide (as NaOH)	Titrimetric Method	0.55 %



For Chennai Mettex Lab Private Limited

Reviewed & Authorized by

M. SANGAMESHWARAN
 Quality Manager
 Authorised Signatory



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Registered Office : Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032, Tamilnadu, INDIA.

----- End of Report -----

CML/LAB/ERODE/FRT/7.8/1

**Annexure-III - New Supplement
Cleaning Solution Data Sheet**

SATOL – AC

Speciality Cleaner

Material Safety Data Sheet**SATOL - AC****Revision: 06.07.22****Version: 06****Section 1: Identification of the Substance/Mixture and of the Company/Undertaking**

Product Name : SATOL – AC
 Company Details : SATOL CHEMICALS PVT LTD
 Plot No. 4923, Near Technotrap, Plastic Zone, GIDC Sarigam,
 Tal. Umargam, Dist. Dist. Valsad, Gujarat - 396 155
 Telephone No. : +91 22 28913865
 Facsimile : +91 22 28900879
 Emergency : +91 9321496201 / +91 9869652046
 Product : Germicidal Cleaner for Food & Beverage Industries.

Section 2: Hazard Identification**Hazard Statements**

Causes severe skin burns and eye damage.
 Harmful if swallowed.
 Harmful in contact with skin.
 Harmful if inhaled.
 May cause respiratory irritation.
 Heating may cause a fire.

Precautionary Statements – Prevention

Wear protective gloves/ protective clothing/ eye protection/ face protection.
 Do not breathe mist, vapours or spray.
 Keep/Store away from clothing/combustible materials.
 Keep away from heat/sparks/open flames/hot surfaces. - No smoking.
 Keep only in original container.

Precautionary Statements – Response

IF IN EYES: Rinse cautiously with water for several minutes. Remove contact lenses, if present and easy to do. Continue rinsing. Immediately call a POISON CENTER or doctor.
IF ON SKIN (or hair): Take off immediately all contaminated clothing. Rinse skin with water/ Shower Wash contaminated clothing before reuse.
IF INHALED: Remove person to fresh air and keep comfortable for breathing. Call a POISON CENTER or doctor if you feel unwell.
IF SWALLOWED: rinse mouth. Do NOT induce vomiting.
In case of fire: Use water for extinction.

Precautionary Statements - Storage

Store in a well-ventilated place.
 Keep container tightly closed.
 Protect from sunlight.

SATOL – AC

Section 3: Composition / Information on Ingredients

Product as Sold

Pure Substance / Mixture : Mixture

Ingredients	Weight %	CAS Number
Non-ionic surfactants	<12%	06-11-9003
Benzalkonium Chloride	<5%	8001-54-5
Specialty Phosphate	<3% – 5 %	68915-31-1
Silicates	<3% – 5 %	6834-92-0
Alkali	<3% – 5 %	1310-58-3

Section 4: First Aid Measures

HAZARD	PREVENTION	FIRST AID
Eyes	Use safety goggles	Flush eyes with plenty of water for at least 15 min. Contact physician.
Skin	Use of protective clothing	Flush with plenty of water.
Ingestion	Use face shield	Rinse mouth with water. Contact physician.

Section 5: Fire fighting Measures

Extinguishing Media: Use water to keep fire exposed containers cool.

Fire Fighting Procedures: Use flooding quantities of water only. Use water spray to keep fire exposed containers cool. Use proper personal protective equipment and positive pressure self contained breathing apparatus.

Section 6: Accidental Release Measures

Personal Precautions: Isolate and post spill area. Remove all sources of ignition. Wear suitable protective clothing, gloves and eye / face protection.

Environmental Precautions: Prevent material from entering into soil, ditches, sewers, waterways, and/or groundwater.

Methods for Containment: Control runoff and isolate discharged material for proper disposal. Do not allow material to enter storm or sanitary sewer system.

SATOL – AC

Section 7: Handling and Storage

Coping with storage and handling hazard:

HAZARD

Heat
Ageing
Light
Spark
Flame

PREVENTION

Store the product in a well ventilated, cool and dry place.
It should be kept free of reactive contaminants.
Keep away from direct sunlight, strong radiations.
It should be kept free of reactive contaminants.
It should be kept free of reactive contaminants.

Section 8: Exposure Controls / Personal Protection

Eyes: Use safety goggles. Flush eyes with plenty of water for 15 min. Contact physician.

Skin: Flush with plenty of water.

Ingestion: Contact physician in case of induce vomiting.

Section 9: Physical and Chemical Properties

Form	Liquid
Appearance	Clear Liquid
Odour	Odourless
Specific Gravity	1.05 ± 0.05 g/cm ³
Solubility	100% water soluble
pH	11.50 ± 0.50 in 1% solution
	13.50 ± 0.50 in Concentrate Form

Section 10: Stability & Reactivity

Stability	No decomposition if used according to specifications
Incompatible Material	Oxidizing agents, heavy metals
Hazardous Decomposition Product	No dangerous decomposition products known.
Hazardous Polymerization	Will not occur

SATOL – AC**Section 11: Toxicological Information****Acute Toxicity:**

LD₅₀/ RAT > 5000 mg/kg

Primary Irritant Effect:

On the skin: Irritation due to prolong contact

On the eyes: Irritation

Note:

When used and handled according to specifications, the product does not have any harmful effects according to our experience and the information provided to us.

Section 12: Ecological Information

The total product is well biodegradable in sewage treatment plants. No detrimental effect on anaerobic biodegradation processes.

Section 13: Disposal Considerations

Waste Disposal Method: Dispose in accordance with all applicable Federal, State & Local regulations.

Section 14: Transport Information

The shipper/consignor/sender is responsible to ensure that the packaging, labelling, and markings are in compliance with the selected mode of transport.

Section 15: Regulatory Information

NA

Section 16: Other Information

Use the product with recommended concentrations. The information contained herein based on data believed to be reliable by Satol Chemicals PVT.LTD.

**Annexure-IV - Report of Analysis
of the treated effluent from NABL
accredited Private LAB (after
implementing measures on
cleaning solution)**



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TC-5589

TEST REPORT

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ISSUED TO : **M/s. Sivasakthi Milk Dairy ,**
 R.S.F. No : 716/5B,717/2, Rasampalayam Village,
 (Rattaisutripalayam to MugasiAnumanpalli Road),
 Avalpoondurai Town Panchayath, Modakurichi
 (TK), Erode - 638 115, Tamil Nadu, India.

Test Certificate No : CML/25-26/T037328

Test Certificate Date : 14/07/2025

Date of Receipt : 02/07/2025

Customer Reference : SRF Dated : 01.07.2025

Analysis Commenced On : 02/07/2025

Laboratory No : 2615211/002

Analysis Completed On : 11/07/2025

Sample Description : **SMD ETP Outlet Morning.**
 (as stated by customer)

S.No.	Test Parameters	Test Method	Units	Results
Discipline: Chemical		Group: Pollution & Environment		
1	pH at 25°C	IS 3025 Part 11 - 2022 (electrometric method)	NA	8.36
2	Total Dissolved Solids	IS 3025 Part 16 -2023	mg/l	1784
3	Total Suspended Solids	IS 3025 Part 17 - 2022	mg/l	4
4	Sulphate as SO ₄	IS 3025 Part 24/Sec 1 - 2022 (Turbidity method)	mg/l	87
5	Oil & Grease	IS:3025 Part 39:2021	mg/l	BDL(DL:1.0)
6	Chemical Oxygen Demand	IS 3025 Part 58-2023	mg/l	38
7	BOD @ 27°C for 3 days	IS 3025 Part 44 - 2023	mg/l	7
8	Total Nitrogen as N	IS 3025 Part 73 - 2021	mg/l	7.97
9	Chloride as Cl	IS 3025 Part 32 - 1988 (Argentometric method)	mg/l	274
10	Percent Sodium	CML/W/SOP/64	%	51.55

Abbreviation: BDL: Below Detection Limit; DL: Detection Limit.

.....End of Report.....

For Chennai Mettex Lab Private Limited



V. Gajendiran
 Reviewed & Authorised by
V. GAJENDIRAN
 Senior Chemist
 Authorised Signatory



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 Avalpoondurai Town Panchayath, Modakurichi
 (TK), Erode - 638 115, Tamil Nadu, India.

Test Certificate No : CML/25-26/T037332

Test Certificate Date : 14/07/2025

Date of Receipt : 02/07/2025

Customer Reference : SRF Dated : 01/07/2025

Analysis Commenced On : 02/07/2025

Laboratory No : 2615211/004

Analysis Completed On : 11/07/2025

Sample Description : **SMD ETP Outlet Evening.**
 (as stated by customer)

S.No.	Test Parameters	Test Method	Units	Results
Discipline: Chemical		Group: Pollution & Environment		
1	pH at 25°C	IS 3025 Part 11 - 2022 (electrometric method)	NA	8.02
2	Total Dissolved Solids	IS 3025 Part 16 -2023	mg/l	1776
3	Total Suspended Solids	IS 3025 Part 17 - 2022	mg/l	8
4	Sulphate as SO ₄	IS 3025 Part 24/Sec 1 - 2022 (Turbidity method)	mg/l	82
5	Oil & Grease	IS:3025 Part 39:2021	mg/l	BDL(DL:1.0)
6	Chemical Oxygen Demand	IS 3025 Part 58-2023	mg/l	18
7	BOD @ 27°C for 3 days	IS 3025 Part 44 - 2023	mg/l	4
8	Total Nitrogen as N	IS 3025 Part 73 - 2021	mg/l	5.95
9	Chloride as Cl	IS 3025 Part 32 - 1988 (Argentometric method)	mg/l	280
10	Percent Sodium	CML/W/SOP/64	%	54.30

Abbreviation: BDL: Below Detection Limit; DL: Detection Limit.

.....End of Report.....

For Chennai Mettex Lab Private Limited



V. Gajendiran
 Reviewed & Authorised by
V. GAJENDIRAN
 Senior Chemist
 Authorised Signatory

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 Avalpoondurai Town Panchayath, Modakurichi
 (TK)-Erode - 638 115,
 Tamil Nadu, India.

Test Certificate No : CML/25-26/T039628

Test Certificate Date : 18/07/2025

Date of Receipt : 09/07/2025

Customer Reference : SRF Dated : 08/07/2025

Analysis Commenced On : 09/07/2025

Laboratory No : 2616852/002

Analysis Completed On : 17/07/2025

Sample Description : **SMD ETP Outlet Water- Morning,**
 (as stated by customer)

S.No.	Test Parameters	Test Method	Unit	Results	TNPCB Tolerance Limit for Discharge of Treated Effluents (a) (Max)
Discipline: Chemical			Group: Pollution & Environment		
1	pH at 25°C	IS 3025 Part 11 - 2022 (electrometric method)	-	8.30	5.5 to 9.0
2	Total Dissolved Solids	IS 3025 Part 16 -2023	mg/l	1714	2100
3	Total Suspended Solids	IS 3025 Part 17 - 2022	mg/l	3	100
4	Sulphate as SO ₄	IS 3025 Part 24/Sec 1 - 2022 (Turbidity method)	mg/l	68	1000
5	Oil & Grease	IS:3025 Part 39:2021	mg/l	BDL(DL:1.0)	10
6	Chemical Oxygen Demand	IS 3025 Part 58-2023	mg/l	31	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 - 2023	mg/l	6	30
8	Chloride as Cl	IS 3025 Part 32 - 1988 (Argentometric method)	mg/l	231	1000
9	Percent Sodium	CML/W/SOP/64	%	52.50	-
10	Total Nitrogen as N	IS 3025 Part 73 - 2021	mg/l	8.40	-

Abbreviation: BDL: Below Detection Limit, DL: Detection Limit.

.....End of Report.....

For Chennai Mettex Lab Private Limited



P. Kavitha

Reviewed & Authorised by
P. KAVITHA
 Technical Manager
 Authorised Signatory



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 (TK)-Erode - 638 115,
 Tamil Nadu, India.

Test Certificate No : CML/25-26/T039632
 Test Certificate Date : 18/07/2025
 Date of Receipt : 09/07/2025

Customer Reference : SRF Dated : 08/07/2025

Analysis Commenced On : 09/07/2025

Laboratory No : 2616852/004

Analysis Completed On : 17/07/2025

Sample Description : **SMD ETP Outlet Water - Evening.**
 (as stated by customer)

S.No.	Test Parameters	Test Method	Unit	Results	TNPCB Tolerance Limit for Discharge of Treated Effluents (a) (Max)
Discipline: Chemical			Group: Pollution & Environment		
1	pH at 25°C	IS 3025 Part 11 - 2022 (electrometric method)	-	7.95	5.5 to 9.0
2	Total Dissolved Solids	IS 3025 Part 16 - 2023	mg/l	1736	2100
3	Total Suspended Solids	IS 3025 Part 17 - 2022	mg/l	3	100
4	Sulphate as SO ₄	IS 3025 Part 24/Sec 1 - 2022 (Turbidity method)	mg/l	71	1000
5	Oil & Grease	IS:3025 Part 39:2021	mg/l	BDL(DL:1.0)	10
6	Chemical Oxygen Demand	IS 3025 Part 58-2023	mg/l	23	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 - 2023	mg/l	5.0	30
8	Chloride as Cl	IS 3025 Part 32 - 1988 (Argentometric method)	mg/l	233	1000
9	Percent Sodium	CML/W/SOP/64	%	52.65	-
10	Total Nitrogen as N	IS 3025 Part 73 - 2021	mg/l	6.34	-

Abbreviation: BDL: Below Detection Limit, DL: Detection Limit.

.....End of Report.....

For Chennai Mettex Lab Private Limited



[Signature]

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P. KAVITHA
 Technical Manager
 Authorised Signatory



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 (TK)-Erode - 638 115,
 Tamil Nadu, India.

Test Certificate No : CML/25-26/T041429

Test Certificate Date : 22/07/2025

Date of Receipt : 16/07/2025

Customer Reference : SRF Dated : 15/07/2025

Analysis Commenced On : 16/07/2025

Laboratory No : 2618147/002

Analysis Completed On : 22/07/2025

Sample Description : **ETP Outlet Water - SMD Rasampalayam.**
 (as stated by customer)

S.No.	Test Parameters	Test Method	Unit	Results	TNPSB Tolerance Limit for Discharge of Treated Effluents (a) (Max)
Discipline: Chemical			Group: Pollution & Environment		
1	pH at 25°C	IS 3025 Part 11 - 2022 (electrometric method)	-	8.10	5.5 to 9.0
2	Total Dissolved Solids	IS 3025 Part 16 -2023	mg/l	1740	2100
3	Total Suspended Solids	IS 3025 Part 17 - 2022	mg/l	14	100
4	Sulphate as SO ₄	IS 3025 Part 24/Sec 1 - 2022 (Turbidity method)	mg/l	174	1000
5	Oil & Grease	IS:3025 Part 39:2021	mg/l	4	10
6	Chemical Oxygen Demand	IS 3025 Part 58-2023	mg/l	43	250
7	BOD @ 27°C for 3 days	IS 3025 Part 44 - 2023	mg/l	7	30
8	Total Nitrogen as N	IS 3025 Part 73 - 2021	mg/l	8.60	-
9	Chloride as Cl	IS 3025 Part 32 - 1988 (Argentometric method)	mg/l	380	1000
10	Percent Sodium	CML/W/SOP/64	%	50.3	-

.....End of Report.....



For Chennai Mettex Lab Private Limited

P. Kavitha

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 Technical Manager
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**Annexure-V - Green-belt
developed using treated effluent
water**



06.08.2025

Place: Erode

65

06.08.2025



06.08.2025

06.08.2025

Place: Erode

06.08.2025

66

06.08.2025



06.08.2025



06.08.2025

Place: Erode

06.08.2025

67

06.08.2025



06.08.2025

06.08.2025

06.08.2025

Place: Erode

68

06.08.2025



06.08.2025

06.08.2025

06.08.2025

Place: Erode

69

06.08.2025



06.08.2025

06.08.2025



06.08.2025 Place: Erode



71

06.08.2025

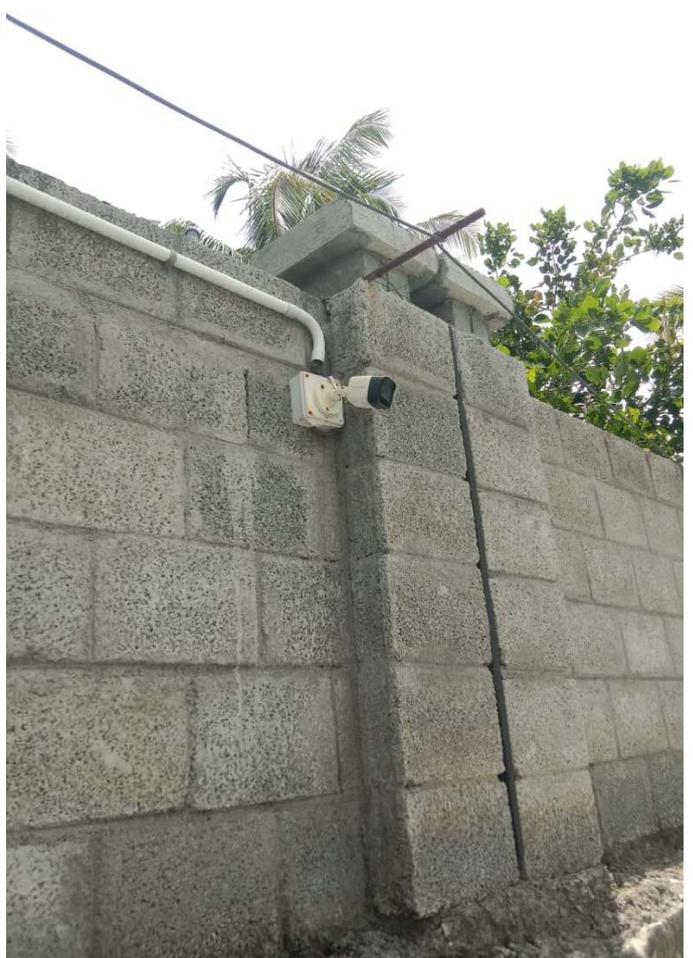


06.08.2025



06.08.2025

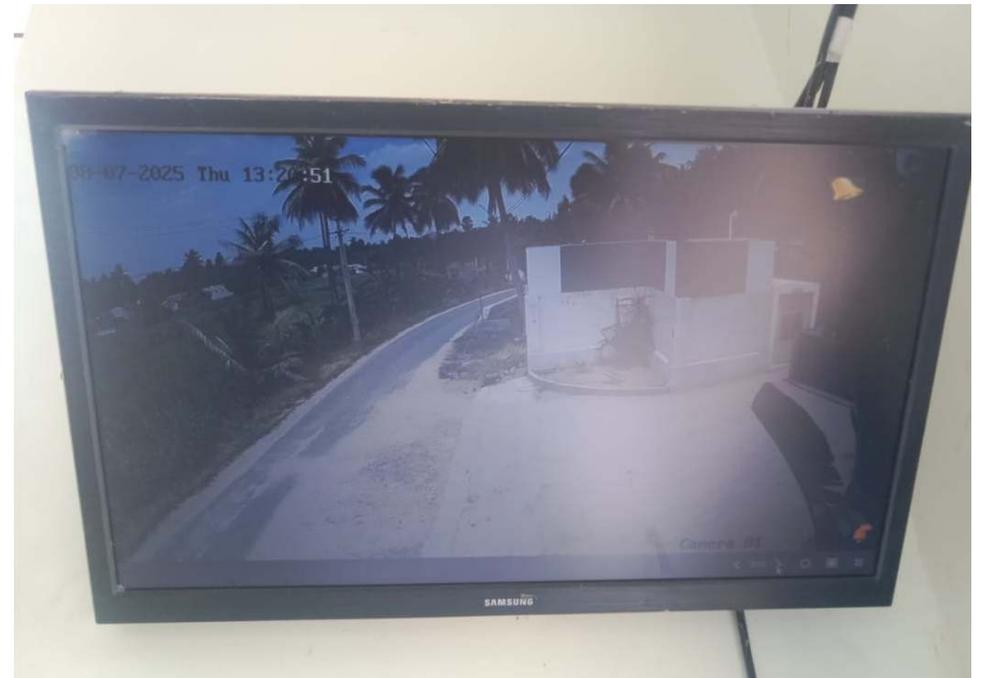
**Annexure-VI - CCTV Cameras - In
ETP & In front of the unit**



06.08.2025

Place: Erode





**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
APPEAL NO.55-58 OF 2024**

G.Venkatesan
S/o. K.Gurusamy

... Appellant

Versus

The Chairman
Tamil Nadu Pollution Control Board
& 3 others

...Respondents

REPLY FILED BY THE 4TH RESPONDENT

**T.HEMALATHA & S.DEEPIKA
COUNSEL FOR RESPONDENT NO. 4
9940294233/7358042107**